REVISED

ITEM NO.501

COURT NO.1

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.274/2009

ASSAM PUBLIC WORKS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.14361/2021 - CONTEMPT PETITION and IA No.14359/2021 - CONTEMPT PETITION)

WITH W.P.(C) No.916/2014 (PIL-W)

(WITH IA No.138341/2019 - APPROPRIATE ORDERS/DIRECTIONS)

Diary No.34152/2018 (XIV)

(With IA No.135242/2018 - CONDONATION OF DELAY IN FILING, IA No. 135243/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.160372/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.135345/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.135241/2018 - PERMISSION TO FILE WP)

Diary No.21214/2018 (XIV)

(With IA No.84178/2018 - CONDONATION OF DELAY IN FILING)

<u>Diary No.20944/2018 (XIV)</u>

(With I.R. and IA No.80351/2018-CONDONATION OF DELAY IN FILING and IA No.80352/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80350/2018-PERMISSION TO FILE WP)

Diary No.21959/2018 (XIV)

(With IA No.82961/2018-CONDONATION OF DELAY IN FILING and IA No.82962/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82959/2018-PERMISSION TO FILE WP)

Diary No.21377/2018 (XIV)

(With I.R. and IA No.92415/2018-CONDONATION OF DELAY IN FILING and IA No.92417/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92411/2018-PERMISSION TO FILE WP and IA No.92419/2018-CONDONATION OF DELAY IN REFILING)

Diary No.21368/2018 (XIV)

(With I.R. and IA No.82085/2018-CONDONATION OF DELAY IN FILING and IA No.82087/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82088/2018-INTERVENTION/IMPLEADMENT and IA No.82084/2018-PERMISSION TO FILE WP and IA No.82086/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

W.P.(C) No.470/2018 (X)

(With I.R. and IA No.69948/2018-EXEMPTION FROM FILING O.T.)

W.P.(C) No.1047/2018 (X)

(With IA No.125802/2018-EXEMPTION FROM FILING O.T.)

W.P.(C) No.68/2016 (PIL-W)

(With IA No.1/2017 - INTERVENTION APPLICATION)

W.P.(C) No.876/2014 (X)

(With IA No.36773/2021 - EXEMPTION FROM FILING O.T. and IA No. 1/2014 - STAY APPLICATION)

W.P.(C) No.449/2015 (X)

No.120151/2018 - CLARIFICATION/DIRECTION, IΑ No. 120136/2018 - CLARIFICATION/DIRECTION and IA No.120147/2018 INTERVENTION/IMPLEADMENT)

W.P.(C) No.450/2015 (X)

W.P.(C) No.311/2015 (X)

SLP(C) No.25858/2015 (XIV)

W.P.(C) No.562/2012 (X)

Date: 10-01-2023 These matters were called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE KRISHNA MURARI HON'BLE MS. JUSTICE HIMA KOHLI

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Mr. Milind Kumar, AOR

- Ms. Swati Ghildiyal, AOR
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- Ms. Ranjeeta Rohatgi, AOR
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- Mr. Ajay Pal, AOR
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- Mr. Mayank Dahiya, Adv.
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- Mr. Lalit Allawadhi, Adv.
- Ms. Richa Mishra, Adv.
- Mr. Parijat Sinha, AOR
- Ms. Sneha Kalita, AOR
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- Mr. Abhimanyu Tewari, AOR
- Ms. Eliza Bar, Adv.
- Mr. Anjani Kumar Mishra, AOR
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- Mr. Praveen Mishra, Adv.
- Dr. Arun Kumar Jha, Adv.

- Mr. Sanand Ramakrishnan, AOR
- Ms. Rashmi Singhania, AOR
- Mr. Sunny Choudhary, AOR
- Ms. Rashmi Nandakumar, AOR
- Mr. Praveen Swarup, AOR
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Dr. Joseph Aristotle S., Adv.

Mr. Shobhit Dwivedi, Adv.

Mr. Sanjeev Kr. Mahara, Adv.

Ms. Vaidehi Rastogi, Adv.

UPON hearing the counsel the Court made the following O R D E R

1 Presently, the following issue is framed for primary determination before the

Constitution Bench:

"Whether Section 6A of the Citizenship Act 1955 suffers from any constitutional infirmity."

- The written submissions together with a joint compilation shall be filed within a period of three weeks.
- For the purpose of preparing a common compilation of (i) precedent; (ii) legislation; and (iii) documentary material, Ms Diksha Rai, counsel assisting Attorney General for India, Mr Manish Goswami, counsel assisting Mr K N Choudhary, senior counsel and Mr Fuzail Ahmad Ayyubi, conusel assisting Mr Kapil Sibal, senior counsel are nominated as nodal counsel. The nodal counsel are requested to prepare the common compilation duly indexed and to circulate it to all the counsel appearing on behalf of the contesting parties as well as to the Court Master for circulation to the Bench. This exercise shall be completed within a period of three weeks.
- 4 List the Petitions immediately after Writ Petition (Civil) No 493 of 2022 [Subhash Desai vs Principal Secretary, Governor Maharashtra and Others] on 14 February 2023.

(CHETAN KUMAR) A.R.-cum-P.S. (BEENA JOLLY)
Court Master

Note: Revised for updating the names of counsel.

ITEM NO.501 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

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WPC 274/2009 Mr. Mukul Kumar, AOR

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Diary 21214/2018 & Diary 21377/2018	Mr. Mansoor Ali, AOR Mr. Bilal Mansoor, Adv.
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WPC 449/2015 & WPC 450/2015	Mr. Sunil Murarka, Adv. Mr. Partha Sil, AOR Mr. Tavish Bhushan Prasad, Adv. Ms. Sayani Bhattacharya, Adv.
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Ms. Depanwita Priyanka, Adv.

Dr. Joseph Aristotle S., Adv.

Mr. Shobhit Dwivedi, Adv.

Mr. Sanjeev Kr. Mahara, Adv.

Ms. Vaidehi Rastogi, Adv.

UPON hearing the counsel the Court made the following O R D E R

1 Presently, the following issue is framed for primary determination before the Constitution Bench:

"Whether Section 6A of the Citizenship Act 1955 suffers from any constitutional infirmity."

- The written submissions together with a joint compilation shall be filed within a period of three weeks.
- For the purpose of preparing a common compilation of (i) precedent; (ii) legislation; and (iii) documentary material, Ms Diksha Rai, counsel assisting Attorney General for India, Mr Manish Goswami, counsel assisting Mr K N Choudhary, senior counsel and Mr Fuzail Ahmad Ayyubi, conusel assisting Mr Kapil Sibal, senior counsel are nominated as nodal counsel. The nodal counsel are requested to prepare the common compilation duly indexed and to circulate it to all the counsel appearing on behalf of the contesting parties as well as to the Court Master for circulation to the Bench. This exercise shall be completed within a period of three weeks.
- 4 List the Petitions immediately after Writ Petition (Civil) No 493 of 2022 [Subhash Desai vs Principal Secretary, Governor Maharashtra and Others] on 14 February 2023.

(CHETAN KUMAR) A.R.-cum-P.S. (BEENA JOLLY)
Court Master